

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 648**

**TO BE ANSWERED ON THE 25<sup>TH</sup> JUNE, 2019/ ASHADHA 4, 1941 (SAKA)**

**CRIMINALS LODGED IN VARIOUS JAILS**

**648. SHRI G.M. SIDDESHWAR:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether it is a fact that criminals lodged in various jails in the country have been found to be involved in criminal activities;**

**(b) if so, the details of incidents of scuffle, violent clashes and murders which occurred in the jails of the country during the last three years;**

**(c) the capacity of all the jails and the number of prisoners lodged in these jails at present in the country;**

**(d) whether due to the over-crowding, undertrials and convicts are being lodged in the same barracks; and**

**(e) if so, the details thereof and the reaction of the Government thereto?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI G. KISHAN REDDY)**

**(a) & (b): National Crime Records Bureau (NCRB) compiles prison statistics in its publication "Prison Statistics India". Published reports are available till the year 2016. Details of incidents of clashes/group clashes and murder by inmates in jails across the country are given below:**

<b>Year</b>	<b>Incidence of Clashes/ Group Clashes</b>	<b>Murder by inmates</b>
<b>2014</b>	<b>255</b>	<b>13</b>
<b>2015</b>	<b>187</b>	<b>11</b>
<b>2016</b>	<b>82</b>	<b>14</b>

**(c): As on 31.12.2016, 4,33,003 inmates were lodged in various jails of the country against the capacity of 3,80,876.**

**(d) and (e): As per Entry 4 in List-II of the Seventh Schedule to the Constitution of India, 'prisons' and 'persons detained therein' are 'State' subjects. Custodial management and prison administration is the responsibility of respective State Governments. The Prisons Act, 1894 provides that unconvicted criminal prisoners shall be kept apart from convicted criminal prisoners. Model Prison Manual, 2016, circulated to all States and UTs, provides that undertrials and detenues are to be lodged in separate enclosures away from convicted prisoners.**

\*\*\*\*\*